

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
STARRED QUESTION NO. †\*151

TO BE ANSWERED ON THE 8<sup>th</sup> MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

DOMESTIC VIOLENCE

†\*151. SHRI RATTAN LAL KATARIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of criminal cases registered in regard to domestic violence against women along with the action taken against the guilty during each of the last three years and the current year, State-wise;

(b) whether women are the victims of verbal and psychological abuse in 75 percent of cases of domestic violence and if so, the details thereof along with the steps taken for appointment of protection officers to deal with the said cases;

(c) the percentage of cases of physical violence out of the cases of domestic violence registered in the country during the said period;

(d) the percentage of conviction achieved in the domestic violence cases registered in the country; and

(e) whether the conviction rate is very low due to lack of coordination between the prosecution and police and if so, the details in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO.\*151  
FOR 08.03.2016.

(a): NCRB has started collecting data under the Protection of Women from Domestic Violence Act 2005 since 2014. State/UT wise cases registered, cases charge sheeted, cases convicted, persons arrested, persons charge sheeted and persons convicted under the Protection of Women from Domestic Violence Act 2005 during 2014 is at Annexure-I. The data pertaining to 2015 is being collected by NCRB.

(b) & (c): The data on percentage of cases of physical violence out of Domestic Violence registered in the country is not maintained by NCRB. All State Governments have appointed Protection Officers to deal with such cases as is mandated under the Protection of Women from Domestic Violence Act (PWDVA) 2005.

(d) & (e): As per the information given by NCRB, the conviction rate is 19.1% (9 cases convicted out of 47 cases in which trial is completed) under PWDV Act.

As per the seventh schedule to the Constitution of India `Police` and `Public Order` are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

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State/UT wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), cases in which trial completed (TC), cases conviction rate (CVR), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under the Protection of Women from Domestic Violence Act, 2005 during 2014									
Code	State/UT	2014							
		CR	CS	CV	TC	CVR	PAR	PCS	PCV
1	Andhra Pradesh	0	0	0	0	-	0	0	0
2	Arunachal Pradesh	0	0	0	0	-	0	0	0
3	Assam	1	1	0	0	-	1	1	0
4	Bihar	112	52	2	5	40.0	123	65	3
5	Chhattisgarh	0	0	0	0	-	0	0	0
6	Goa	2	1	0	0	-	1	1	0
7	Gujarat	2	2	0	1	0.0	2	2	0
8	Haryana	4	5	0	2	0.0	3	8	0
9	Himachal Pradesh	5	4	0	0	-	5	4	0
10	Jammu & Kashmir	0	0	0	0	-	0	0	0
11	Jharkhand	5	2	0	1	0.0	4	2	0
12	Karnataka	0	0	0	0	-	0	0	0
13	Kerala	140	106	2	16	12.5	116	115	2
14	Madhya Pradesh	53	51	2	18	11.1	59	59	5
15	Maharashtra	4	3	0	0	-	6	5	0
16	Manipur	0	0	0	0	-	0	0	0
17	Meghalaya	0	0	0	0	-	0	0	0
18	Mizoram	0	0	0	0	-	0	0	0
19	Nagaland	0	0	0	0	-	0	0	0
20	Odisha	0	0	0	0	-	0	0	0
21	Punjab	2	0	0	0	-	2	0	0
22	Rajasthan	17	11	0	0	-	16	16	0
23	Sikkim	0	0	0	0	-	0	0	0
24	Tamil Nadu	4	3	0	1	0.0	4	3	0
25	Telangana	1	1	0	0	-	3	3	0
26	Tripura	0	0	0	0	-	0	0	0
27	Uttar Pradesh	66	67	2	2	100.0	345	350	2
28	Uttarakhand	0	0	0	0	-	0	0	0
29	West Bengal	1	1	0	0	-	3	3	0
	TOTAL STATE(S)	419	310	8	46	17.4	693	637	12
30	A & N Islands	0	0	0	0	-	0	0	0
31	Chandigarh	0	0	0	0	-	0	0	0
32	D&N Haveli	0	0	0	0	-	0	0	0
33	Daman & Diu	0	0	0	0	-	0	0	0
34	Delhi UT	7	2	1	1	100.0	0	2	1
35	Lakshadweep	0	0	0	0	-	0	0	0
36	Puducherry	0	0	0	0	-	0	0	0
	TOTAL UT(S)	7	2	1	1	100.0	0	2	1
	TOTAL (ALL INDIA)	426	312	9	47	19.1	693	639	13

Source: Crime in India

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

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